

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES  
LOK SABHA  
UNSTARRED QUESTION NO. 3352  
ANSWERED ON 21.03.2023

**SETTING UP OF CHARGING STATIONS**

**3352. SHRI RANJEETSINGH NAIK NIMBALKAR:**

Will the Minister of **HEAVY INDUSTRIES** भारी उद्योग मंत्री be pleased to state:

- (a) the objectives sought to be achieved under phase-II of FAME India Scheme and National Auto Policy;
- (b) whether any charging station for electric vehicles has been set up in the country, including Maharashtra and if so, the details thereof;
- (c) whether it is a fact that currently, private companies cannot set up charging stations in the country, as sale of electricity is a licensed activity and if so, the details thereof; and
- (d) the efforts made by the Government to promote setting up of charging stations for electric vehicles in the country?

**ANSWER**

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES  
(SHRI KRISHAN PAL GURJAR)**

(a): Sir, the Ministry of Heavy Industries formulated a Scheme namely Faster Adoption and Manufacturing of Electric Vehicles in India Phase II (FAME India Phase II) for a period of five years commencing from 1<sup>st</sup> April, 2019 with a total budgetary support of Rs. 10,000 crore. This phase mainly focuses on supporting electrification of public & shared transportation, and aims to support through demand incentive 7090 eBuses, 5 lakh e-3 Wheelers, 55000 e-4 Wheeler Passenger Cars and 10 lakh e-2 Wheelers. In addition, creation of charging infrastructure is also supported under the Scheme.

(b): Yes Sir, as per the inputs received from Ministry of Power, the details of State-wise including Maharashtra, Public electric vehicles charging Stations are given at **ANNEXURE**.

(c) & (d): Sir, Ministry of Power on 13.04.2018 issued clarification on Charging Infrastructure for Electric Vehicles with reference to the provisions of the Electricity Act, 2003. It has been clarified that during the activity of charging of battery for use in electric vehicles, the charging station does not perform any of the activities namely transmission, distribution or trading of electricity, which require license under the provisions of the Act (vis-à-vis Section 12 of Electricity Act, 2003), hence the charging of batteries of electric vehicles through charging station does not require any license under the provisions of Electricity Act, 2003. Ministry of Power is mandated only for Charging Infrastructure for Electric Vehicles and has issued revised consolidated Guidelines & Standards for the same on 14.01.2022 (amended on 07.11.2022).

Further, following initiatives have also been taken up by the Government for improving the charging infrastructure required for electric vehicles in the country: -

- (i) Ministry of Power (MoP) has released a notification on charging infrastructure standards permitting private charging at residences and offices.
- (ii) Ministry of Housing & Urban Affairs (MoHUA) amended the Model Building Byelaws 2016 to establish charging stations and infrastructure in private and commercial buildings.

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**State wise operational Public EV Charging Stations (PCS)**

<b>S. No.</b>	<b>State Name</b>	<b>No. of Operational PCS</b>
1	Andaman & Nicobar	3
2	Andhra Pradesh	222
3	Arunachal Pradesh	9
4	Assam	48
5	Bihar	83
6	Chandigarh	6
7	Chhattisgarh	46
8	Delhi	1845
9	Goa	44
10	Gujarat	195
11	Haryana	232
12	Himachal Pradesh	27
13	Jammu & Kashmir	24
14	Jharkhand	60
15	Karnataka	704
16	Kerala	192
17	Lakshadweep	1
18	Madhya Pradesh	174
<b>19</b>	<b>Maharashtra</b>	<b>660</b>
20	Manipur	16
21	Meghalaya	19
22	Nagaland	6
23	Odisha	117
24	Puducherry	4
25	Punjab	126
26	Rajasthan	254
27	Sikkim	1
28	Tamil Nadu	441
29	Telangana	365
30	Tripura	18
31	Dadar & Nagar Haveli and Daman & Diu	1
32	Uttar Pradesh	406
33	Uttarakhand	48
34	West Bengal	189
	<b>Total</b>	<b>6586</b>

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